- (a) whether it is a fact that State Bank of Bikaner and Jaipur has reduced the reserved vacancies of Scheduled Castes/Scheduled Tribes for Officer J.M.-I as mentioned in their circular letter No. P/39/PRP/9271 dated the 23 July, 1983; if so, why;
- (b) whether it is also a fact that the above Bank recruited 9 Scheduled Castes/Scheduled Tribes and promoted one SC candidate in the above cadre :
- (c) if so, whether 50 per cent of total vacancies in the above grade is 118 and after deducting 10 Scheduled Castes/Scheduled Tribes persons already recruited and promoted 108 vacancies can be provided by the above bank for filling up in the rest groups of 'A' and 'B' among the Scheduled Castes/Scheduled Tribe candidates in the grade as a whole;
- (d) if so, whether the above Bank would make suitable rectifications in their notification of the Scheduled Castes/Scheduled Tribes vacancies mentioned above; and
  - (e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (e) The information is being collected and to the extent available will be laid on the Table of the House.

## Financial Assistance Received by Industries from IDBI

- 2881. SHRI CHINTAMANI PANIGRAHI: Will the Minister of FINANCE be pleased to state:
- (a) the number of industries which received financial assistance from Industrial Development Bank of India during 1980-81, 1981-82 and 1982-83;
- (b) the number of applications rejected by I.D.B.I. during those period;

- (c) whether IDBI has got its own requisite organisational machinery for the purpose; and
- (d) if not, the name of organisation through which such applications are processed ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) IDBI has sanctioned financial assistance to a total number of 290, 355 and 357 industrial units in 1980-81, 1981-82 and 1982-83 respectively, under its direct assistance schemes (comprising of project loan, underwriting, soft loan, Technical Development Fund and guarantees).

- (b) 15 applications were turned down by IDBI under its direct assistance scheme during the last three years.
- (c) IDBI has built up the requisite organisational machinery for processing applications for financial assistance.
  - (d) Does not arise.

Damage Cansed by Bird Strikes to Different Aircraft in India

- 2882. DR. VASANT KUMAR PANDIT : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :
- (a) whether in India, danger from BASH (Bird-Aircraft Strike Hazard) has increased to an alarming proportion as compared to figures in other countries;
- (b) how much damage has been caused by bird strikes in India during the last five years by (i) Air India (ii) Indian Airlines (iii) Air craft belonging to Defence Organisation and (iv) private aircraft in rupees and loss of human life; and
- (c) whether Government appointed any indepth study committee

to go into the causes and suggest preventive measures against BASH?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN): (a) While bird strikes to aircraft is one of the major hazards in aviation in our country, it is a worldwide phenomenon and the rate of incidents due to bird strikes in India is not higher than that of other countries.

(b) The requisite information is as follows :--

#### (i) Air India:

During the years 1971 to 1982 the cots of repairs to aircraft involved in bird-hits was Rs. 345.56 lakhs. was no loss of human life.

#### (ii) Indian Airlines:

The cost of repairs to aircraft involved in bird-hits was Rs. 586.95 lakhs during the years 1971 to 1982. There was no loss of human life.

## (iii) Defence Organization:

During the last five years the total loss due to bird-hits amounts Rs. 4856 lakhs. Five members of the aircrew also died as a result of the birdhit accidents.

# (iv) Private Aircraft:

Information regarding the financial loss on account of accidents to private aircraft is not maintaned by Government. The death of one pilot occurred in a bird-hit accident in the last five years.

(c) A High Level Committee under the Chairmanship of Secretary, Civil Aviation was constituted in January, 1982. This Committee which meets periodically goes into the causes and suggests preventive measures against

BASH and monitors/reviews the implementation of these measures.

Two Pay-Scales for Losing and Profit-Making Public Undertakings

2883. DR. KRUPASINDHU BHOI: Will the Minister of FINANCE be pleased to state :

- (a) whether two pay-scales for the losing and profit-making public sector undertakings are proposed to be introduced:
- (b) if so, the details and basis thereof: and
- (c) the reaction of the employees thereto and the steps taken to look into their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) There is no proposal under consideration of the Government to evolve two sets of scales of pay for the loss-making and profitmaking public sector undertakings.

(b) and (c) Do not arise.

### Cadre Review for Service Officers in DGI

SHRI 28 84. M. ARUNA-CHALAM: Will the Minister of DEFENCE be pleased to state:

- (a) when is the cadre review for service officers in the Directorate General of Inspection (DGI) likely to be finalised:
- (b) is the cadre review likely to remove the existing stagnation amongst the service officers to any appreciable extent:
- (c) whether the service officers are proposed to be brought at par with their counterparts in their respective services in the matter of promotion vis-a-vis length of service;